

It is circulated for information of all concerned that Notification No. 29/Rules/DHC dated 22.04.2024 regarding "e-True Copy Rules of the High Court of Delhi, 2024" stands published in Delhi Gazette Extraordinary Part II, Section I, No. 27 (NCTD No.23) dated 22.04.2024 and is available on the website of this Court namely www.delhihighcourt.nic.in under the link "Notifications and Practice Directions".

No.05/Accessiblity/DHC

Dated:29.04.2024

CIRCULAR

It is circulated for information of all concerned that in terms of the Judgement dated 24.08.2024 passed by the Delhi High Court in W.P.(CRL.) 2500/2022 & CRL.M.A. 21701/2022 titled as Rakesh Kumar Kalra Deaf Divayang vs. State Govt. Of NCT Delhi, Hon'ble the Acting Chief Justice of this Court has been pleased to direct that the infrastructure of accessibility workstations in the e-Sewa Kendras, set up in this Court and all the Delhi District Courts in addition to the Vulnerable Witness Rooms, be utilised as the room for the accused Persons with Disabilities to attend the hybrid hearings in various Courts in Delhi.

Sd/-

(KANWAL JEET ARORA